

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

BA NO.2599 OF 2020

(Crime No.111/2020 of Koratty Police Station, Trissur District)

PETITIONER/ACCUSED

Koshy Philip, aged 33 years, S/o Achankunju,  
APVV House, Nallila.P.O.,  
Nedumpana, Kollam District  
PIN- 691576.  
By ADV. SRI.M.L.SURESHKUMAR,

RESPONDENTS / STATE:

1. State of Kerala represented by Public prosecutor  
High Court of Kerala at Ernakulam.
2. The Circle Inspector of Police,  
Koratty Police Station,  
Trissur District

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 08.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J**

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B.A.No.2599 of 2020  
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Dated this the 8<sup>th</sup> day of May, 2020

**O R D E R**

The above bail application was posted as item no.41 today in the video conference. There was no representation to the petitioner when the case was called. Hence, the case was passed over and the same was again called at 1.40 pm. Now, also there is no representation for the petitioner. Since, the bail application is considering through video conferencing, I am not in a position to adjourn this matter again. Therefore, this bail application is dismissed with liberty to the petitioner to move again, if he advice so.

**P.V.KUNHIKRISHNAN, JUDGE**